

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 206 OF 2015 &
IA NO. 344 OF 2015**

Dated: 5th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Damodar Valley Power Consumers Association & Anr.Appellant (s)
Versus
West Bengal Electricity Regulatory Commission & Anr. Respondent (s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Paramhans for R.1

Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya for R.2

ORDER

All the respondents have been served and affidavit of service is filed.

Admit. Issue notice. Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent no.2 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 18.01.2016. Dasti in addition is permitted.

List the matter on **18.01.2016**. In the meantime, reply may be filed on or before 03.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 30.12.2015 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**